

THE HIGH COURT OF MADHYA PRADESH
Mcr.44244.2020
(Devendra Singh Jaat Vs. State of M.P.)

Gwalior Dt. 20.11.2020

Shri Anand Singh Sikarwar, learned counsel for the petitioner.

Shri Ramesndra Gurjar, learned Panel Lawyer for the State.

Case diary is perused.

Learned counsel for the rival parties are heard through video conferencing.

The petitioner has filed this 3rd repeat application u/S. 439 of Cr.P.C. for grant of bail after rejection of earlier one on merits with liberty to come again after examination of father of deceased.

The petitioner has been arrested on 25.04.2020 by Police Station- Bijoli, District Gwalior (M.P.), in connection with Crime No.69/2020 registered in relation to the offences punishable u/S.304-B/34 of IPC.

Learned counsel for State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of bail is made out.

Petitioner is the main accused who instigated his wife to commit suicide by hanging herself. Dowry death is alleged against the petitioner. Incident has taken place within seven years of

marriage.

Though the petitioner is in custody since last about 6-7 months but considering the fact that he is the main accused, it would be appropriate to afford further opportunity to the prosecution to produce and examine the witnesses.

With the aforesaid liberty, this bail application stands dismissed.

(Sheel Nagu)
Judge

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